

[Mr. Deputy-Speaker]

given the notice. It does not mean you should immediately rise up and talk about it. Nothing will go on record.

Please resume your seat. You will be told whether you are allowed or not allowed. The moment you have given the notice, it does not mean that you should get up.

I will not allow it. I am very sorry. This is not the procedure in the House. I will not allow this kind of a thing. When you have given notice, it will definitely be attended to.

The question is:

"That leave be granted to introduce a Bill further to amend the Advocates Act, 1961."

The motion was adopted.

SHRI SHANTI BHUSHAN: Sir, I introduce the Bill.

STATEMENTS RE: ADVOCATES (AMENDMENT) ORDINANCE

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, I beg to lay on the Table an Explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Advocates (Amendment) Ordinance, 1977.

SHRI VAYALAR RAVI: Sir, just hear me for a minute.

MR. DEPUTY-SPEAKER: I am sorry. I will not give you permission. This is not the way. Please take your seat.

SHRI VAYALAR RAVI: Please hear me for a minute, Sir.

MR. DEPUTY-SPEAKER: Please take your seat. This is not the way.

I have heard about it. You have given notice under Rule 377. It is being considered. As soon as it is considered, you will be given either permission to raise or not to raise.

So, please take your seat now. Let the proceedings go on.

14.08 hrs.

BANKING SERVICE COMMISSION (REPEAL) BILL*

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to move for leave to introduce a Bill to repeal the Banking Service Commission Act, 1975.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to repeal the Banking Service Commission Act, 1975."

The motion was adopted.

SHRI H. M. PATEL: I introduce the Bill.

STATEMENT RE: BANKING SERVICE COMMISSION (REPEAL) ORDINANCE

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Banking Service Commission (Repeal) Ordinance, 1977.

14.09 hrs.

ENEMY PROPERTY (AMENDMENT) BILL*

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†Introduced with the recommendation of the President.

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHAR/A): I beg to move for leave to introduce a Bill to amend the Energy property Act, 1966.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Enemy Property Act, 1966."

The motion was adopted.

SHRI MOHAN DHAR/A. I introduce the Bill.

STATEMENT RE: ENEMY PROPERTY (AMENDMENT) ORDINANCE

वाणिज्य और नागरिक वृत्ति और सहकारिता मंत्रालय: मैं राज्य मंत्री (श्री कृष्ण कुमार गोयल): उपाध्यक्ष महोदय, मैं आपकी अनुमति से मूल-सम्पत्ति (संशोधन) अध्यादेश, 1977 द्वारा तुरन्त विधान बनाये जाने के कारण बताने वाला एक व्याख्यात्मक विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

14.10 hrs.

MATTER UNDER 377

NEWS COVERAGE BY AIR AND T.V. OF LOK SABHA PROCEEDINGS RE. LADY HARDINGE MEDICAL COLLEGE ETC.

श्री मनोराम बागड़ी (मथुरा): उपाध्यक्ष महोदय, मैं अपनी बात कहूँ, उससे पहले मैं एक पत्राज्ञा आपके सामने रखूँगा। नियम 377 के अन्तर्गत जो बात कही जाये, वह जिस मंत्रालय से सम्बन्ध रखनी हो, सम्बन्धित मंत्री यहाँ मौजूद न हों तो उसका कोई फायदा नहीं है। दो मंत्री रखे जाते हैं, एक बड़ा मंत्री और दूसरा राज्य मंत्री। लेकिन कोई भी मंत्री आकाशवाणी या दूरदर्शन से सम्बन्धित यहाँ पर नहीं है।

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मैं आपसे चाहूँगा कि आप आदेश दें कि सम्बन्धित मंत्री महोदय सदन में आयें और बात को सुनें। इस तरह से 377 का मतलब क्या होता है, न तो आकाशवाणी साहब हैं और न श्री जगवीर सिंह यहाँ मौजूद हैं।

MR. DEPUTY-SPEAKER. Yes, you go on to the subject. It is in order.

श्री मनी राम बागड़ी: क्या जायज है उनका गैर-हाज़िर होना?

उपाध्यक्ष महोदय: 377 के अन्तर्गत जो विषय आप उठा रहे हैं, उसके बाबत किसी मिनिस्टर का यहाँ पर उपस्थित रहना जरूरी नहीं है। अगर वह चाहें तो रह सकते हैं। आप अपना विषय कहिए।

श्री मनोराम बागड़ी: उपाध्यक्ष महोदय, दूरदर्शन और आकाशवाणी का रेडियो, असल में भारत के जो बिल्कुल दिल की बात है, उसको यह कवर नहीं करते हैं। मेरा 377 के अन्तर्गत जो उल्लेख है, वह यह है कि 14 तारीख को जागरूक जनता पक्ष ने एक लाख आदमियों को रैली की और उस रैली को स्वास्थ्य मंत्री श्री राजनारायण ने संबोधित किया। आकाशवाणी के मंत्री श्री जगवीर सिंह और दूसरे कितने ही वहाँ साथ-साथ थे, लेकिन दूरदर्शन और आकाशवाणी ने उसको छुपा नहीं। हालांकि उसमें कितने ही दूसरे राज्यों के सम्बर थे।

इसी तरीके से यहाँ पर मैंने लोक-सभा में जब स्वास्थ्य मंत्री श्री राजनारायण ने मेडी हाडिंग अस्पताल बिल रखा, तब मैंने उसमें एक प्रस्ताव किया था कि मेडी हाडिंग के बजाय श्रीमती सुचेता कृपालानी